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उस लिपि को उन्होंने बदल दिया। तो उसकी वजह से काफी रहोबदल करनी पड़ी ग्रौर मैं **ग्रा**शा करता हुं कि अब ज्यादा वक्त नहीं लिया जायेगा । जहां तक लिपि का ताल्लुक है, उसको अन्तिम रूप दे दिया गया है **भौ**र जो टेलिप्रिटर ग्रीर टाइपराइटर की कमेटी है उसको यह कहा गया है कि वह जल्दी से जल्दी जो कुछ रहोबदल करना है करे ताकि टाइपराइटर्स तैयार हो सकों।

भी नवाबिसह चौहान : यह लखनऊ में जो निर्णय हुआ है वह क्या अन्तिम है ? अगर अंतिम है तो यह टेलिप्रिंटर कमेटी को क्यों भेजा गया है ? क्या इससे देर होने का इमकान नहीं है?

डा० के० एल० श्रीमाली: जी हां, जो कुछ निर्णय ग्रब भारत सरकार ने मंजूर किये हैं वे हमारी तरफ से ग्रंतिम है। टाइपराइटर में भ्रौर टेलिप्रिटर में तो परिवर्तन करने ही पड़ेंगे क्योंकि लिपि में परिवर्तन हुए हैं। जब लिपि में परिवर्तन होते हैं तब यह स्वाभाविक है कि कुछ टेलिप्रिटर ग्रौर टाइपराइटर में भी परिवर्तन होगा तो उस दिष्ट से इस कमेटी को कहा है कि जितना शीघ्र हो सके श्रपनी सिफारिश दें ता कि टाइपराइटर तैयार हो सकें।

भी जस्पतराय कपूर: ऐसे टाइपराइटर बनान वाले कारखानों को प्रोत्साहन देने के लिये क्या सरकार कुछ ग्राधिक सहायता देने का विचार कर रही है।?

डा० के० एल० श्रीमाली: यह तो कामर्स मिनिस्टी का विषय है वह इसके ऊपर विचार करेंगे।

SHRI ABHIMANYU RATH: May I know, Sir, what is the Hindi equivalent for 'typewriter'?

DR. K. L. SHRIMALI: 'Typewriter" is "typewriter".

SHRI M. D. TUMPALLIWAR: May 1 know, Sir, whether the key-board has been finalised?

DR. K. L. SHRIMALI: The key-board is under consideration, as I said. The script has been finalised.

RETRENCHMENT OF THE EMPLOYEES OF BHILAI STEEL PROJECT

*6. SHRI B. D. KHOBARAGADE: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

- (a) whether any employees of the Bhilai Steel Project are to be retrenched in the near future;
- (b) if so, what are the reasons for the retrenchment; and
- (c) whether any alternative employment will be provided to the retrenched employees?

THE MINISTER OF STEEL, MBMES (SARDAR SWARAN AND FUEL SINGH):

(a) to (c) A statement is laid on the Table of the House.

STATEMENT

With the completion of a number of units of the Bhilai Steel Plant; the construction work has now passed the peak. The work on the units remaining to be completed has also progressed considerably. Therefore, with the decrease in the construction work, the retrenchment of surplus workmen become inevitable,

The Hindustan Steel Limited report that the process of retrenchment has already started, and 5,017 construction workers have been given one month's notice effective from 1st 1960. About 25,600 surplus April. construction workers are likely to be retrenched by the Bhilai Steel Project. The process of retrenchment ia batches will continue up to the end of this year.

All possible assistance is given to Ifche retrenched workers in the matter of finding alternative employment. They are being advised to register themselves at the local employment •exchange, which would assist them in securing alternative employment elsewhere. The Hindustan Steel Limited •have arranged to notify the particulars of persons likely to be retrenched to other Projects and organizations under their control so that as far as possible no direct recruitment from outside takes place. The matter is also engaging the attention of the Ministry of Labour and Employment.

SHRI B. D. KHOBARAGADE: It rappears from the statement that more than five thousand employees have been retrenched with effect from 1st .April and about 25,600 employees will be retrenched in the near future. I think that the Government here should have known that the construction would be completed very soon and in that case may I know what steps the Government took in advance to avert the great disaster and to provide alternative employment to •the retrenched employees?

SARDAR SWARAN SINGH: It should be faced that these workers are there for construction work and as and when the construction work comes •to an end, the purpose for which they are employed comes to an end. At the time they joined this construction agency they knew that the work was for a short period. As to what steps are being taken to help them, they are given in paragraph 3 of the statement. But it must be clearly understood that no undertaking can be given to find alternative employment for those who are retrenched xm the completion of the construction work.

SHRI B. D. KHOBARAGADE: The hon. Minister has stated in the statement that all possible assistance -would be given. The statement Is arather vague. I would like to know

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wnat steps the Government is taking to provide jobs to these unemployed persons. In his reply the hon. Minister said that the employees should have known before that were temporary jobs. Does it mean that the responsibility of the Government ends there and that the Government has no responsibility to provide jobs for the 30,000 people?

SARDAR SWARAN SINGH: That is what I meant to convey,_ because those who are there for construction work will have to go to some other construction work, when the construction work is over. That is generally what happens in all projects and there cannot be any reasonable objection to that. It is true that some of the workers, who can be absorbed on the operational side, have been absorbed, and I may tall the House that over 3,186 such persons, who were originally recruited for construction work, have already been appointed on the operational side.

SHRI JASWANT SINGH: Sir, I would like to know whether these employees, who have been retrenched or who are likely to be retrencn-ed, are contractors' employees or departmental employees.

SARDAR SWARAN SINGH: They come under both the categories. Some of them are contractors' employees. Others are departmental employees.

Shri P. RAMAMURTI: Did Government receive any representation from the trade union concerned that the Government should have a pool of construction workers, who would be transferred from one place to another major construction when the employment ceases and did the Government consider that representation at all?

SARDAR SWARAN SINGH: There is no specific representation from the employees of this project. That is a general representation which the Gov19

eminent of India in the Ministry of Labour and Employment have received from time to time. I do not think that any concrete scheme has been worked out which could provide a pool of the type suggested by the hon. Member.

SHRI B. D. KHOBARAGADE; I understand that recruitment of new workers continued until the end of February. May I know why, if about 30,000 workers were to be retrenched, recruitment of new workers continued until the -end of February 1960?

SARDAR SWARAN SINGH: I do not know if any worker was recruited by the end of February, but in a construction work where there are a large number of people to discharge diverse types of duties, it is not unlikely that for a specific job persons may be recruited even at the last minute. It may be that those who are already employed elsewhere either on account of numbers or on account of skill cannot do the type of work for which a new person is recruited.

SHRI P. RAMAMURTI: In view of the fact that the Government is going to undertake a large number undertakings in the public sector, why does the Government not think it necessary to consider the whole question of having a pool so that such cases of large scale retrenchment do not come up again and again?

SARDAR SWARAN SINGH: It is a suggestion for action.

SHRI P. RAMAMURTI: This suggestion has been there for a pretty long time. Why does the Government not take a decision on that?

SARDAR SWARAN SINGH: It does not cease to be a suggestion merely because it is there for a long time.

SHRI P. RAMAMURTI; How long will the Government take to arrive at a decision?

SARDAR SWARAN SINGH: I think it is not easy to take a decision early.

SENIORITY OF J.A.V. TEACHERS IN HIMACHAL PRADESH

- *7. SHRI PURNA CHANDRA SHARMA: Will the Minister of EDUCATION be pleased to
- (a) whether the J. A. V. teachers in Himachal Pradesh are treated at par with trained graduates for the purpose of fixing their seniority;
- (b) if so, from which date they ara so treated: and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) to (c) The information is being collected from the Administration and will be laid on the Table of the Rajya Sabha in due course.

SHRI PURNA CHANDRA SHARMA: How soon does the hon. Minister expect a reply?

DR. K. L. SHRIMALI: Soon.

TRADE LICENCE TO M/S. AKOOJEE AND* COMPANY IN NICOBAR ISLANDS

*8. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that M/s. R. Akoojee & Company who are trading in Nicobar Islands as partners in the Car Nicobar Trading Company and Nancowrie Trading Company, also possess a trade¹ licence exclusively in their own name;, and if so, what is the reason for issuing a separate licence to them?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): The Car Nicobar Trading Company and: the Nancowrie Trading Company-transact business local produce